

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA.No.839 of 1997
MA.No.916 of 1997

(6)

Dated New Delhi, this 26th day of August, 1997.

HON'BLE DR JOSE P. VERGHESE, VICE CHAIRMAN(J)
HON'BLE MR K. MUTHUKUMAR, MEMBER(A)

1. All India Information Assistants' Association
Through its General Secretary
Sanjiv Vashist
A-176 Derawal Nagar
G. T. Karnal Road
DELHI 110 009.

2. Sanjiv Vashist
General Secretary
All India Information Assistants' Association
A-176 Derawal Nagar
G. T. Karnal Road
DELHI 110 009.

... Applicants

By Advocate: Shri C. Hari Shankar

versus

1. Union of India
Through the Secretary
Department of Tourism
Transport Bhawan
Parliament Street
NEW DELHI 110 001.

2. The Director General of Tourism
Department of Tourism
Transport Bhawan
Parliament Street
NEW DELHI 110 001.

... Respondents

By Advocate: Shri S. M. Arif

O R D E R (Oral)

Dr Jose P. Verghese, V (J)

It is stated that the subject matter of this case has already been recommended by the 5th Pay Commission and the apprehension is that while the 5th Pay Commission's Report is implemented it

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will not have a retrospective application and it may not go as far as back as per the grievance of the applicants.

2. If any grievance still survives after the 5th Pay Commission's Report is implemented, the applicants are given liberty to revive this application by filing a Miscellaneous Application.

The case is disposed of. No order as to costs.


(K. Muthukumar)
Member(A)


(Dr Jose P. Verghese)
Vice Chairman(J)

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